

OA No. 179/2008 Date of Order: 15,12,2008.

Learned proxy counsel Mahendra Godara, for Mr. Vinit Mathur, representing respondent Nos. 1 to 5, prays for adjournment of this matter for the purpose of filing reply.

On the other hand, none is present for the applicant even though there are three learned counsel on record.

Under these circumstances, this O.A. stands adjourned to 24.12.2008.

[Khushiram] ... [N.D. Raghavan] Member (A) Vice Chairman

O.A. No. 179/2008 Date of Order: 24,12,2008

Mr. Narendra Singh, proxy counsel for-

Mr. M.S. Panwar, counsel for applicant.

Mr. M. Godara, proxy counsel for 🐃 😘

Mr. Vinit Mathur, counsel for respondents.

Learned proxy counsel Mr. Narendra Singh for Mr. M.S. Panwar, counsel for the applicant, has come forward with a request to permit the applicant to withdraw this Original Application reserving his right to file and fresh Original Application, if required. Property Audit

In view of the request made on behalf of the applicant, this Original Application is disposed of as withdrawn. The applicant is at liberty to file fresh Original Application, as prayed for.

[Tarsem Lal] Member (A)

[D. Sankarankutty] Member (3).

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